



2026:AHC:175886

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 29382 of 2026

Himanshu Thakur

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Qamar Ali Jafri
Counsel for Opposite Party(s)	:	G.A.

Court No. - 69

HON'BLE AVNISH SAXENA, J.

1. Sri Qamar Ali Jafri, learned counsel for accused applicant and learned A.G.A. for State.
2. The present bail application has been moved by the applicant accused- **Himanshu Thakur** to enlarge him on bail in Case Crime No. 165 of 2026, under Sections 109(1), 191(1), 191(2), 121(2), 132, 333, 125, 127(2), 115(2), 352, 324(6), 61(2), 190, 191(3), 324(4), 324(5), 324(6), 326(G), 326(F), 357(3) of BNS, Section 3/4 Prevention of Damage to Public Property Act and Section 7 CrI. Law Amendment Act, P.S.- Phase-2, District- Gautam Buddha Nagar, during the pendency of trial.
3. It is the contention of learned counsel for applicant that in the FIR dated 15.04.2026, the police has implicated the mob of 450-500 ladies and gents. The incident is the mob violence carried out at the public place and the companies of Gautam Buddha Nagar wherein the work force of the companies in large number gathered and entered into stone pelting, damaging the public property and the property of the companies. The FIR is registered. The investigation is continuing. The accused applicant was arrested on 17.04.2026. Further submits that there is no specific role assigned to the accused applicant. The accused-applicant has 10 cases criminal history, in seven cases, he is on bail and in other remaining three cases, the bail application is pending. The accused applicant is languishing in jail since 19.04.2026. He seeks enlargement of accused on bail.

4. Learned A.G.A. for State opposed the bail application and submits that the accused applicant is instrumental in spreading the violence through out the State through the social media handle. He has also handled the internet for spreading of the hatred through E-way. As such, submits that the bail application should be rejected.

5. This Court has taken into consideration the rival submissions made by learned counsel for the parties and perused the record.

6. Considering the mob violence wherein no specific role is attributed on the accused applicant.

7. Hence, without touching merit of the case, the bail application is **allowed**.

8. The accused/applicant be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of court concerned in view of observation made by the Supreme Court in its dictums of **Girish Gandhi Vs. State of Uttar Pradesh [(2024) 10 SCC 674]** and **Policy Strategy for grant of bail in re [(2024)10SCC 685]**.

9. The accused-applicant shall cooperate in judicial process for fair and speedy disposal.

(Avnish Saxena,J.)

August 20, 2026

Krishna*



HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 27636 of 2026

Himanshu Thakur

.....Applicant(s)

Versus

State of U.P.

.....Opposite Party(s)

Counsel for Applicant(s)	:	Mayank Gaurav, Qamar Ali Jafri
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68
(Sr. No.38 out of 78)

HON'BLE KRISHAN PAHAL, J.

1. List has been revised.
2. Heard Sri Qamar Ali Jafri, learned counsel for the applicant, Sri V.K.S. Parmar, learned A.G.A. for the State and perused the material placed on record.
3. Applicant seeks bail in Case Crime No.164 of 2026, under Sections 191(1), 191(2), 115(2), 127(2), 333, 324(3), 352, 61(2), 121(2), 131, 125, 285, 195(1), 190, 191(3), 324(4), 326(F), 324(5), 109(1) BNS, Section 7 Criminal Law Amendment Act and Section 3/4 of Public Property Damage Act, Police Station Phase-2, District Gautam Buddha Nagar, during the pendency of trial.
4. Considering the facts and circumstances of the case, the submissions made by learned counsels for the parties, and taking into consideration that similarly placed co-accused, Ravi Kumar Rathore, has already been granted bail by the Co-ordinate Bench of this Court vide order dated 24.6.2026 in Criminal Misc. Bail Application No.21329 of 2026 coupled with the fact that criminal history assigned to the applicant stands explained, the Court is of the view that the applicant has made out a case for bail. The bail application is ***allowed*** on the ground of parity.
5. Let the applicant- **Himanshu Thakur**, be released on bail in the aforementioned case crime on furnishing a personal bond and two sureties to the satisfaction of the court concerned, subject to verification of sureties, with the conditions that he shall not tamper with evidence or intimidate witnesses and shall appear before the trial court as required.
6. Breach of any condition shall entail cancellation of bail. The observations herein shall not affect the trial on merits.

(Krishan Pahal,J.)

August 7, 2026
Vikas Verma